

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI  
ORIGINAL APPLICATION NO. 158 OF 2023 (SZ)**

**IN THE MATTER OF:**

V. Ayyasamy

... Applicant

Versus

District Collector, Coimbatore & Ors.

... Respondent(s)

**AFFIDAVIT FILED ON BEHALF OF  
CENTRAL POLLUTION CONTROL BOARD (CPCB), RESPONDENT NO. 2**

**MOST RESPECTFULLY SHOWETH:**

I, H. D. Varalaxmi, D/o Shri H.S. Devaiah, Hindu, aged about 55 years currently working as Scientist 'E' in Central Pollution Control Board, Regional Directorate-Chennai, 2nd Floor, 40-E, BSNL Building, TVK Industrial Estate, Chennai – 600 032, do hereby solemnly affirm, declare on oath and sincerely state as under: -

1. I am presently working as Scientist 'E' & holding charge of Regional Director (Chennai), Central Pollution Control Board (hereafter referred to as "CPCB"), have made myself acquainted with the facts and circumstances of the instant case due to the official capacity as mentioned above and on the basis of available records, I am well versed with the facts and circumstances of the matter and as such competent & authorised to submit this reply on behalf of the 2nd Respondent.
2. It is humbly submitted that the Hon'ble NGT in its order dated 08.04.2024 directed CPCB as "There appears to be ambiguity in the addendum to the guidelines issued by the Central Pollution Control Board (CPCB) for setting up of new petrol pumps. So, we direct the CPCB to clarify Clause (b) which is ambiguous.



*H.D. Varalaxmi*  
**CENTRAL POLLUTION CONTROL BOARD  
Regional Directorate (Chennai)  
(M/o Environment, Forest & Climate Change, Govt. of India)  
2nd Floor, 40-E, BSNL Building, TVK Industrial Estate,  
CIPET Road, Guindy, Chennai - 600032**

In reply, it is humbly submitted that under the para (b) of the said addendum, it has been stipulated that “Retail outlet coming within 50 meter to 100 meter from the nearest point of surface water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank (UST)”.

It is humbly clarified that the said 50 to 100m distance is considered from the nearest point of surface water body to the nearest boundary of the retail outlet. The said provisions would safeguard water bodies from the impact of spillages/leaching of petroleum products from the retail outlet.

**PRAYER**

In view of above, it is respectfully prayed that this Answering Respondent No. 2, the Central Pollution Control Board, shall abide by any order/direction passed by this Hon’ble Tribunal.

*H.D. Zhu*

**VERIFICATION**

**DEPONENT**  
**CENTRAL POLLUTION CONTROL BOARD**  
Regional Directorate (Chennai)  
(M/o Environment, Forest & Climate Change, Govt. of India)  
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It is verified that the content of this reply statement which is based on official record and information available in the office are true and correct. Nothing has been concealed therein.

Signed and verified on this 02<sup>nd</sup> day of July, 2024 at Chennai.

*H.D. Zhu*

**N. Nathami**  
**Counsel for R-2**



**DEPONENT**  
**CENTRAL POLLUTION CONTROL BOARD**  
Regional Directorate (Chennai)  
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